

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
BENCH, ALLAHABAD

(This the 31st **Day of May 2019**)

Hon'ble Ms. Ajanta Dayalan, Member (A)

Original Application No.330/00440/2019
(U/S 19, Administrative Tribunal Act, 1985)

Om Prakash Prajapati son of late Ramayan Ram,
resident of village- Dera Bairampur, Post Office-Deoria,
district-Ghazipur

..... **Applicant**

By Advocate: **None**

Versus

1. Union of India through the Secretary, Ministry of Telecom, Bharat Sanchar Nigam Ltd., New Delhi.
2. AGM (Rectt.) O/o CGMT, UP Circle, Lucknow.
3. DE (Admin) O/o TDM, Ghazipur, District-Ghazipur

..... **Respondents**

By Advocate: Shri D.S. Shukla for respondent No.1
Sri S.K. Mishra for respondents No.2 and 3

O R D E R

By Hon'ble Ms. Ajanta Dayalan, Member (A)

List revised. None present for applicant.

2. It is observed that O.A. was filed in the month of April, 2019 along with delay condonation application.

On earlier occasions i.e. on 3.5.2019 and 10.5.2019, no body was present on behalf of the applicant to pursue his case.

3. On 10.5.2019, order was passed to put up file for appearance of applicant's counsel but despite that

order, today again, no body is present before Tribunal to press his case.

4. It appears that applicant is no more interested to pursue his case. Accordingly, M.A. No. 330/01022/2019 for condonation of delay in filing the O.A. and O.A. No. 330/00440/2019 are dismissed in default and for non-prosecution.

(Ms. Ajanta Dayalan)
Member (A)

HLS/-

